



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

CP No. 251/2018

in

OA No. 2344/2015

New Delhi this the 6th January, 2020

HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)

HON'BLE MR. PRADEEP KUMAR MEMBER (A)

Jai Dayal Singh, Casual labour
 Age about 37 years
 S/o Sh. Matadin
 R/o House No.UK/362
 Shivaji Park
 Alwar, Rajasthan.

- Applicant

(By Advocate: Shri M.K.Bhardwaj)

VERSUS

1. Sh. Rajeev Lochan,
 Dy. Director,
 Supply & Transport,
 HQrs 10 Corps (ST)
 C/o 56 APO
2. Sh. Cherish Mathson,
 GOC
 HQrs. 10 Corps
 C/o 56 APO
3. Sh. Kim Praag,
 Office Commanding,
 469, ASC Supply Depot,
 Alwar, Rajasthan

-Respondents

(By Advocates: Shri Rajeev Kumar)

ORDER (ORAL)**BY HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

1. Directions were passed in the OA on 04.08.2017 to consider the case of applicant. Since no order was passed, applicant preferred the instant CP.
2. Learned counsel for the respondents submitted a copy of the order passed on 01.11.2019, wherein the case of applicant was considered. Copy of the same has already been given to the applicant.
3. In view of forgoing, nothing survives in the CP, hence CP stands closed. Notices are discharged.

**(PRADEEP KUMAR)
MEMBER (A)**

**(JUSTICE VIJAY LAKSHMI)
MEMBER (J)**

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